

**GOVERNMENT OF JAMMU AND KASHMIR**  
Department of Law, Justice and Parliamentary Affairs.  
**Notary Section** Civil Secretariat,  
Jammu/Srinagar

**Circular**

Rule-14 of the Notaries Rules, 1956 provides that every notary, shall, in the first week of January every year, submit to the appropriate government, an annual return Form-XIV of the notarial acts done by him during the preceding year.

Accordingly, it is enjoined upon all the enrolled notaries, who have not submitted their annual return pertaining to the year 2022, to submit the same to the Department of Law, Justice and Parliamentary Affairs within a period of 15 days in Form- XIV as prescribed in Rule -14 of the Notaries Rules, 1956 from the date of publication of this circular, failing which action as warranted under the rules shall be initiated.

  
(Sajad Un-Nabi-Gashroo)  
Additional Secretary to Government

No: LAW(Notary)50/2021

Dated: 02.01.2023

**Copy to the:**

1. Director, Radio Kashmir, Srinagar/Jammu with a request to broadcast the contents of notification in the news bulletin.
2. Director Doordarshan Srinagar/Jammu with a request to telecast the contents of notification in the news bulletin.
3. Joint Director information,(UT) Jammu and Kashmir Government, Jammu/Srinagar with a request to give wide publicity to the notification in the leading News Papers of Jammu/Srinagar.
4. Pvt Secretary to Secretary to Government, Department of Law, Justice Parliamentary Affairs.
5. All Public Notaries for compliance.
6. In charge website section of the Department of Law, Justice and Parliamentary Affairs for uploading the same on the website.
7. Office Copy